

**Aims and Objectives of National Gas Grid**

1987. SHRI DEVENDER GOUD T.: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the aims and objectives of National Gas Grid;
- (b) the progress of work done so far on NGG;
- (c) whether it is a fact that the Ministry is in talks with the Finance Ministry for viability gap funding;
- (d) if so, the outcome of the same; and
- (e) by when the NGG project is going to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The aims and objectives of National Gas Grid are as under :—

- (i) To remove regional imbalance within the country with regard to access of natural gas and provide clean and green fuel throughout the country.
- (ii) To connect gas sources to major demand centres and ensure availability of gas to consumers in various sectors.
- (iii) Development of City Gas Distribution Networks in various cities for supply of CNG and PNG.

(b) Presently the country is having 15,000 kms of natural gas pipeline infrastructure and an additional 15,000 kms of pipeline is required for completion of National Gas Grid. Out of this additional 15,000 kms, PNGRB/Government of India has authorized entities for laying of about 11,900 kms of pipelines and 1175 kms of pipeline is pending for award due to court case. Further, 2500 kms of pipeline has been identified for development through PPP mode.

(c) and (d) Ministry has identified 3 pipeline sections having a total length of about 2500 kms for development through PPP mode with Viability Gap Funding from Ministry of Finance through Indian Infrastructure Project Development Fund (IIPDF). GAIL has been appointed as the “Sponsoring Authority” for development of Ranchi-Talcher-Paradip pipeline as a pilot project under PPP mode with Viability Gap Funding.

(e) National Gas Grid consists of different pipeline sections to be executed by different entities having different completion time schedules. The time schedules vary for these pipelines and is dependent upon grant of clearances by various State Governments and settlement of court cases.